

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 310/TL/2023

- Subject : Application under Sections 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for the grant of separate Transmission Licence for implementation of the Transmission System for evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part E1 on Regulated Tariff Mechanism (RTM) route.
- Petitioner : Khavda Bhuj Transmission Limited (KBTL)
- Respondents : Adani Renewable Energy Holding Four Limited and Ors.
- Date of Hearing : **22.5.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
- Parties Present : Shri Bhavesh Kundalia, KBTL
Shri Siddharth Sharma, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that vide order dated 3.5.2024, the Commission had observed that the Petitioner is eligible for the grant of a transmission licence as prayed for and accordingly, the Commission may consider granting the transmission licence to the Petitioner.

2. Considering the submission made by the representative of the Petitioner, the Commission directed to that the publication of public notice inviting the suggestions/objections to the grant of a transmission licence to the Petitioner company under Section 15(5)(a) of the Electricity Act, 2003 be issued.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

